

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 48

IA No. 1702/23, 1718/23
In

CP(IB) No. 442/Chd/Hry/2019.
(Admitted)

Under Section 7, IBC 2016
R 11 NCLT

In the matter of:-

Srei Infrastructure Finance Ltd

..Petitioner/Financial Creditor

Vs.

Supreme Vasai Bhiwani Tollways Pvt. Ltd

..Respondent/Corporate Debtor

Present:- None for the parties.

IA No. 1702/2023

This application has been filed under Rules 11 of the NCLT for placing on record the report of the Constitution of the Committee of Creditors. The same is taken on record subject to just exceptions. Thus, IA No.1702/2023 is disposed of.

IA No. 1718/2023

This application has been filed for placing on record the 2nd progress report. The same is taken on record subject to just exceptions. Thus, IA No.1718/2023 is disposed of.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 03, 2023
PRF